
(2018) 04 P&H CK 0178
In the Punjab And Haryana At Chandigarh
Case No : CWP-8549-2018

Satwinder Singh and others	Vs	APPELLANT
State of Punjab and others		RESPONDENT

Date of Decision : 05-04-2018

Acts Referred:

Constitution Of India, 1950 — Article 226, 227

Citation : (2018) 04 P&H CK 0178

Hon'ble Judges : Jitendra Chauhan, J

Bench : Single Bench

Final Decision : Disposed Of

Judgement

JITENDRA CHAUHAN, J.

This writ petition under Articles 226/227 of the Constitution of India has been filed for the issuance of a writ, in the nature of mandamus directing the respondents to count the service rendered by the petitioners on the post of SPOs as qualifying service for the purpose of seniority for the post of Constables.

Learned counsel for the petitioners states that case of the petitioners is identical to the case of Constable Rajinder Kumar No.75/189 who has been allowed necessary relief in terms of Annexure P-5. Learned Senior Counsel states that at this stage he would be satisfied, if a direction is issued to respondents to consider and decide claim of the petitioners in the light of Annexure P-5 passed in case of Constable Rajinder Kumar.

Heard.

In view of the above, without adverting to the merits of the case, the present petition is disposed of with a direction to respondents to consider and

decide claim of the petitioners in the light of Annexure P-5 passed in case of Constable Rajinder Kumar within six weeks from the receipt of the certified copy of the order. In case, on consideration, the competent authority reaches to the conclusion that the benefit claimed by the petitioners is admissible to them, in such eventuality, the consequential relief be allowed to them, within a period of six weeks thereafter. However, in case the competent authority feels that the relief claimed by the petitioners is not admissible to them or made out, in that case, a speaking order be passed in the matter.